

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

Q.A. 200 of 1996

(UNLISTED)

Date of Order: 12.02.96.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman,  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

RABINDRA NATH DAS

VS

UNION OF INDIA & ORS.

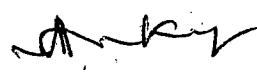
For the petitioner: Mrs. Bharati Ghosh (Dutta),  
For the respondents: Mrs. K. Banerjee, Counsel.

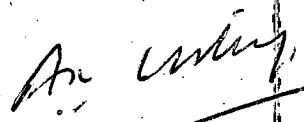
O R D E R

This application has been moved out of the list this day by Ms. Ghosh, 1d. counsel for the petitioner. Mrs. Banerjee, 1d. counsel appears for the respondents.

On hearing the 1d. counsel for both the parties, we dispose of the application with the order that the applicant may, if so advised, file an appeal by 29.2.96, against the Order of the Disciplinary Authority and if such an appeal is filed, same shall be disposed of by the Appellate Authority in accordance with the provisions of law by passing a speaking order within 3 months from the date of filing the application. The petitioner shall cooperate in the matter of hearing to dispose of the Appeal and if he does not, same shall be disposed ~~ex parte~~.

Let a plain copy of this order be given to the 1d. counsel for both the parties.

  
(M.S. Mukherjee)  
Member(A)

  
(A.K. Chatterjee)  
Vice-Chairman.